

BEFORE THE SUPREME COURT SPECIAL LOK ADALAT
PROCEEDINGS OF

Petition(s) for Special Leave to Appeal (C) No(s). 22665/2022

(Arising out of impugned final judgment and order dated 06-08-2020
in MFA No. 3152/2016 passed by the High Court Of Karnataka At
Bengaluru)

RANJITA D S & ORS.

Petitioner(s)

VERSUS

THE DIVISIONAL MANAGER
UNITED INDIA INSURANCE CO LTD & ANR.

Respondent(s)

Date : 29th July, 2024

PRESENT :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE
MS. MADHAVI DIVAN, SR. ADV.
MR. BALAJI SRINIVASAN, AOR

For Petitioner(s) Ms. Supreeta Sharanagouda, AOR
Mr. Sharanagouda Patil, Adv.
Mr. Jyotish Pandey, Adv.
Mr. Aman Bhatnagar, Adv.

For Respondent(s) Dr. Anand Vardhan Sharma, Adv.
Mr. Ravi Kent Bhardwaj, Adv.
Mr. Shashi Bhushain Nagar, Adv.
Mr. Vinod Kant Vashdev, Adv.
Ms. Poonam Seth, Adv.
Mr. Jagdish Chandra Verma, Adv.
Mr. Kailash Prashad Pandey, AOR

A W A R D

List the matter on 31.07.2024 in Lok Adalat.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER

